

tweets."

Issue notice returnable within six weeks. The
contemnor-respondent not to appear in person.

.....J.
(ASHOK BHUSHAN)

.....J.
(R. SUBHASH REDDY)

.....J.
(M.R. SHAH)

NEW DELHI,
DECEMBER 18, 2020.

ITEM NO.40
[FOR ORDERS]

Court 7 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(Cr1.) No. 4/2020

ADITYA KASHYAP

Petitioner(s)

VERSUS

RACHITA TANEJA

Respondent(s)

Date : 18-12-2020 This petition was called on for orders today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. P.S. Narasimha, Sr. Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Namit Saxena, AOR
Mr. Pushpinder Nanda, Adv.
Ms. Priyanka Das, Adv.
Ms. Anshul Sharma, Adv.
Mr. Sahil Monga, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice returnable within six weeks in terms of the signed order. The contemnor - respondent not to appear in person.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER

[Signed order is placed on the file]